

**Central Administrative Tribunal
Principal Bench**

**CP No.255/2019
in OA No.2858/2018**

New Delhi, this the 19th day of July, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Achamma Punnoose
Aged 63 years(Approx.)
W/o Sh. K.C. Punnoose
707, Sector-4, Gurugaram
Haryana.Applicant

(By Advocates: Shri K.M. Singh and Ms. Neetu Mishra)

Vs.

1. Sh. Santosh Kumar Mall
The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg, New Delhi.
2. Sh. Jaideep Das
The Deputy Commissioner
Kendriya Vidhyala Sangathan
92, Gandhi Nagar Marg
Bajaj Nagar, Jaipur
Rajasthan-302015. ... Respondents

(By Advocate: Shri U.N. Singh)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No.2858/2018 mainly complaining that her representation dated 02.12.2017

was not disposed of by the respondents. Through an order dated 07.08.2018, the OA was disposed of directing the respondents to pass order on the representation of the applicant within a period of two weeks from the date of receipt of the order.

2. This contempt case is filed alleging that the respondents did not comply with the direction issued in the OA.

3. Heard Shri K.M. Singh, learned counsel for the applicant and Shri U.N. Singh, learned counsel for the respondents.

4. The only direction issued in the OA was to dispose of the representation. Today, learned counsel for the respondents has placed before us a copy of the Order dated 10.09.2018 through which the representation of the applicant was disposed of in compliance of the Order passed in the OA.

5. Therefore, the contempt case is closed. It is made clear that in case the applicant is not satisfied with the order dated 10.09.2018, it shall be open to her to

pursue the remedies in accordance with law. There shall be no order as to costs.

(Mohd.Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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